

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, BOMBAY.

O.A.944/94.

Shri G.P.Lakhani

... Applicant

Vs.

Union of India & Ors.

... Respondents

CORAM: Hon'ble Shri M.S.Deshpande, Vice Chairman.

Hon'ble Shri P.P.Srivastava, Member(A)

APPEARANCES:

1. Shri P.G.Zare, Counsel  
for applicant.
2. Shri S.C.Dhawan, Counsel  
for respondents.

ORAL JUDGEMENT:

DATED: 17/10/94.

¶ Per. Shri M.S.Deshpande, Vice Chairman ¶

The only grievance of the applicant is that, though the Charge Sheet was served on him in Sept.92, no further progress has been made with the enquiry. The only direction we need make is that the respondents should complete the enquiry within six months from the date of receipt of this order. With this direction, the OA is disposed of. No order as to costs.

  
(P.P.SRIVASTAVA)  
M(A)

  
(M.S.DESHPANDE)  
V.C.

abp